

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.2258/2000

NEW DELHI. THIS THE DAY 1ST NOVEMBER.2000

Shri Ghanshvam Arva. S/o Shri Hari Ram Patwa.  
R/o Arva Samai(Anarkali). Mandir Marg.N. Delhi.  
.....Applicant  
(By advocate: Sh.S.N. Shukla)

VERSUS

1. Govt. of N.C.T Delhi through Dy. Director of Education. Distt. Central. Bela Road. Darva Gani. New Delhi.
2. Delhi Subordinate Services. Selection Board. Govt. of N.C.T. Delhi. Third Floor. UTCS Building. Behind Karkardooma Courts Complex. Institutional Area. Biswas Nagar. Delhi-32. Through its Chairman. ....Respondents

ORDER(ORAL)

Heard the Ld. Counsel for the applicant. The applicant is Hindi Language Teacher working in a school under the Directorate of Education Govt. of NCT. Delhi. He has been duly appointed as a teacher and he joined as a teacher on 22.12.99. Lately a show cause notice has been issued to him questioning his qualifications and to this the applicant has already replied <sup>2 on 28-9-2000-V</sup>. The respondents final decision in the matter is awaited. The application is accordingly premature and no grievance seems to have come into existence as yet. The OA is accordingly dismissed without any order as to costs. The applicant will be at liberty to approach this Tribunal as and when a grievance arises after the matter presently being pursued by the respondents against him has reached a final conclusion.

*S.A.T. Rizvi*

(S.A.T. RIZVI)  
Member(A)